

(d) The supply position will improve further as soon as Barauni Refinery starts functioning fully and normal operation in the three refineries in Assam is resumed.

Bonus to Government Employees

1981. SHRI SHIV KUMAR SINGH;
SHRI ARJUN SETHI;
SHRI OSCAR
FERNANDESE:

Will the Minister of LABOUR be pleased to state:

(a) whether he had convened a meeting of Members of Parliament on bonus issue;

(b) if so, the details thereof;

(c) whether there is a proposal to grant bonus to all Government/Semi-Government employees;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the time by which Government propose to grant bonus at par with Railways and P&T Staff to all other employees of the Government without any discrimination?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) Yes, Sir.

(b) The meeting was held on March 3, 1980. Several suggestions regarding bonus were made by the Members who attended the meeting. Some of the suggestions are as follows:—

(i) Bonus must be accepted as a deferred wage;

(ii) Minimum bonus should be paid to all workers; Section 32 of the Payment of Bonus Act, 1965, should be deleted;

(iii) Payment of any bonus above the minimum should be based on productivity. The quantum or basis of bonus in excess of the minimum

should be left to be decided by collective bargaining;

(iv) The ceiling on maximum bonus should be removed.

(v) The salary limits for payment of bonus should be removed;

(vi) Labour Ministry/Labour Departments should have the power to scrutinise the accounts of companies when employees express doubt about the non-availability of surplus for payment of bonus.

(c) to (e). Various proposals for amendment of the Payment of Bonus Act, 1965, are under consideration. It is the intention of Government to bring forward a comprehensive Bill to December, 1979 is given below:— festival season.

Supply of labour by Visakhapatnam Dock Labour Board

1982. SHRIMATI GEETA MUKERJEE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Visakhapatnam Dock Labour Board supplied labour to the Food Corporation of India (Port operations, Visakhapatnam) to meet their additional requirement since 1975 to-date;

(b) if not, the reasons for the same;

(c) the total number of Dock Entry passes, permanent and temporary issued to Food Corporation of India (port operations) by the Visakhapatnam Port Trust in 1975; and

(d) the number of total dock entry passes in addition to above issued, month-wise, from July, 1975 to December, 1979 to the Food Corporation of India (port operations) by Visakhapatnam Port Trust?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA): (a) No Labour was supplied to Food Corporation of India (Port operations, Visakhapatnam)